

VISCOSE STAPLE FIBRE DISTRIBUTION (SECOND AMENDMENT) CONTROL ORDER 1973 AND ANNUAL REPORT OF TRADE DEVELOPMENT AUTHORITY NEW DELHI FOR 1973-74

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GOERGE): I beg to lay on the Table—

(1) (1) A copy of the Viscose staple Fibre Distribution (Second Amendment) Control Order, 1973 (Hindi and English versions) published in Notification No S O 449 in Gazette of India dated the 16th February, 1974 under sub-section (6) of section 3 of the Essential Commodities Act, 1955

(11) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification [Placed in Library See No LT 8151/74]

(2) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi for the year 1973-74. [Placed in Library See No. LT-8152/74]

ASSENT TO BILL

SECRETARY-GENERAL: Sir, I lay on the Table the Gujarat Appropriation (No. 2) Bill, 1974 passed by the Houses of parliament during the current session and assented to since a report was last made to the House on the 23rd July, 1974.

RE. BUSINESS OF THE HOUSE

MR. SPEAKER: The Calling Attention; Shri Indrajit Gupta.

SOME HON. MEMBERS: After lunch.

SHRI INDRAJIT GUPTA (All-Pore) We can take it up after lunch

MR. SPEAKER: I am also seeking your mercy Everyday, this goes on and, sometimes, I feel completely exhausted You don't have mercy on me You are so many and so versatile, all of you.

The Secretary-General tells me that at 3 O'Clock, the Private Member's Business is to be taken up If I postpone it, then at 3 O' Clock the other business, there.

श्री इन्द्रजित गुप्ता (अल-पोर) :
प्राइवेट बिजनेस सत्रे गिन बजे का सत्रा
है अग्रे बजे की बगल किसी समय दिन के
बिने गालायल हो मतिये । अभी
हम लंच के बिने उठ जाय हम के बाद बर्चा
अच्छी होसी ।

श्री भागवत मा आजाद (भागलपुर) :
कोरम की बात नहीं उठाय जय तो हम लोग
चले जाय श्री आप हम को लेवे ।

THE MINISTER OF PARLIAMEN- TARY AFFAIRS (SHRI K RAGHU- RAMAIAH): If we adjourn for lunch and re-assemble at 3 O' Clock, the Calling Attention and all that will not come because the Private Members Business is put down at 3 O'clock. So, I suggest, don't fix any time. After lunch, at 3 o' clock we take up the Calling Attention and other business and the non-official business will get postponed.

अध्यक्ष महोदय : आप कह रहे हैं कि आप लोग थके हुए हैं। आप तो भबेले हैं लेकिन मुझे तो सब से टकराव लेना पड़ना है। आखिर मैं भी ह्यमन-वीग हू, लेकिन मुझे कोई स्पेअर नहीं करता। इस लिये मैं बड़ी साफ बात कहना चाहता हूँ—जब तक आप का रेशम से नहीं कहोगे तब तक कुछ नहीं होगा।

SHRI INDRAJIT GUPTA: We may adjourn for lunch and re-assemble at 2.30 P. M.

SHRI ATAL BIHARI VAJJPAYEE: We accept the proposal made by the Minister of Parliamentary Affairs. We re-assemble at 3.00, then call-attention will be taken up followed by the other business, and after that, the Private Members' Business will be taken up.

MR. SPEAKER: Do we adjourn to reassemble at 2.30 p.m.?

SHRI ATAL BIHARI VAJJPAYEE: Make it 2.45 p.m., Sir.

SHRI INDRAJIT GUPTA: Let it be 2.45 p.m.

MR. SPEAKER: With the express understanding that this will be finished before the Private Members Business comes.

We adjourn for lunch to reassemble at 2.45 p.m.

13.52 hrs.

The Lok Sabha adjourned for Lunch till forty-five minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Forty-five minutes past Fourteen of the Clock

MR. DEPUTY SPEAKER in the Chair.]

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have given you the notice. I just want to draw your attention to a serious contempt of the House committed by the Joint Secretary of the Bihar State Bharat Sevak Samaj who has filed a civil suit at Patna praying that the Kapur Commission Report on the activities of the Bharat Sevak Samaj may be set aside.

This Commission had submitted its report in December, 1973 and this is the first time the report has been challenged. I further note that this has been done soon after I had given a substantive motion in order to get Shri L. N. Mishra removed from his present post.

Once this report has been laid on the Table of the Lok Sabha the House is seized of the matter and besides the motion mentioned above I have also given another motion for a debate and we are awaiting that debate. So, since the report has been laid on the Table of the Lok Sabha, this is in the hands of the Lok Sabha and Lok Sabha is seized of the matter. So, how can a private person go to the court of law? I want your ruling on that

SHRI VASANT SATHE (Akola): The matter is *sub-judice*.

SHRI JYOTIRMOY BOSU: It is not at all *sub-judice*.

MR. DEPUTY SPEAKER: No discussion on this. This is not on the Agenda. He has just mentioned it.

SHRI JYOTIRMOY BOSU I have given notice

MR DEPUTY-SPEAKER No please You have made a mention and because I don't want to suppress Members I allowed you and it has gone on record Let us not develop it into a discussion

SHRI SHYAMNANDAN MISHRA (Begusarai) It is the property of the House It does not prevent us from taking up that subject

MR DEPUTY-SPEAKER Order please We have got barely seven or eight minutes to go and today is Private Members' Business We are to begin that at three PM according to the Order Paper, but Calling Attention has to be disposed of and then the Minister of Parliamentary Affairs has got to make a statement about the business for the next week I see a formidable array of names of members who would like to make submissions on the proposals of the Minister of State for Parliamentary Affairs Before we proceed in the matter I would like to know as to what the pleasure of the House is These two items have got to be disposed of and after that we can take up Private Members Business

SOME HON MEMBERS Yes

SHRI JYOTIRMOY BOSU Item No 9 can be taken up on Monday

MR DEPUTY-SPEAKER That can be taken up on Monday **Shri Indrajit Gupta** Calling Attention

CALLING ATTENTION TO THE MATTER OF URGENT PUBLIC IMPORTANCE

ACUTE SHORTAGE OF PAPER AND NON-AVAILABILITY OF TEXT BOOKS AND EXERCISE BOOKS IN THE COUNTRY

SHRI INDRAJIT GUPTA (Alipore) Sir, I call the attention of the Minister of Industrial Development to the following matter of urgent public importance and I request that he may make a statement thereon —

"The acute shortage of paper its soaring prices and consequent non-availability of text-books and exercise books to the students of schools and colleges in the country"

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C SUBRAMANIAM) Mr Deputy-Speaker Sir The production of white printing paper which is used for the manufacture of exercise books and for the publication of text books declined from 122036 tonnes in 1972 to 97501 tonnes in 1973 While this was partly due to under utilisation of the installed capacity on account of a number of factors such as power cut and transport bottlenecks there was also a shift in production from white printing paper to other more expensive (and profitable) varieties of paper Although the demand for white printing paper has been increasing at a steady rate the production over the last five years has not correspondingly increased On the contrary, it has shown a downward trend The resulting shortage of white printing paper got further aggravated on account of sizeable purchases of this paper by the news papers whose quota of newsprint was reduced following the imposition of a 30 per cent cut in newsprint allocation owing to non-availability of adequate quantities of newsprint in international markets